

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.13 - IA/555(AHM)2024
in
C.P. (IB)/236(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Raj Radhe Finance Limited
Vs
L G Fibre Private Limited

.....Applicant

.....Respondent

Order delivered on: 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv.
For the Respondent :

ORDER

IA/555(AHM)2024

This is Application filed under Section 60(5) of the insolvency and Bankruptcy Code, 2016 read with Rule 11 of the National Company Law Tribunal Rules, 2016 for seeking refund of Bank Guarantee furnished by Corporate Debtor in favour of Respondent No.1.

Let notice be issued to the Respondents returnable on the next date. The Applicant is directed to collect the notice from the Registry and serve the notices upon the Respondents through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days.

The Respondents may file reply, if any, within seven days from the date of receipt of notice. Rejoinder, if any, be filed within seven days thereafter.

Relist the matter on 04.06.2024.

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)